KERALA

Notification No SRO 106 dated 7th Feb., 1970 Published in the
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S. R. O. 106 dated 7th Feb. 1970—In exercise of the powers conferred
by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46
of 1957), the Central Government hereby extends to the cantonments in the State
of Kerala, the Kerala Buildings (Lease and Rent Control) Act, 1965 (Kerala Act
2 of 1965) as in force in the State of Kerala on the date of this notification, with
the following modifications, namely:

In the Kerala Buildings (Lease and Rent Control) Act 1965 (Kerala
Act 2 of 1965).

1. In Section 1:

(i) for sub-section (3), the following sub-section shall be substituted
namely:

“(3) It applies to the cantonments in the state, of Kerala”

(ii) for sub-section (4) the following sub section shall be substituted,
namely:

“(4) This Act shall come into force at once”

2. After Section 1, the following Section shall be inserted, namely:

“1-A. The provisions of this Act shall not apply to:

(a) any premises within a cantonment belonging to the Government
or a Cantonment Board;

(b) any tenancy or other like relationship created by a grant from the
Government in respect of premises within the cantonment taken
on lease or requisitioned by the Government; or

(c) any house within the cantonment which is, or may be, appropriated
by the Central Government on lease under the Cantonments
(House-Accommodation) Act 1923 (6 of 1923)”

3. In Section 2:

(i) after clause (3), the following clause shall be inserted,
namely:

“(3-A) Local Authority means a Cantonment Board”.

(ii) in sub-clause (ii) of clause (5), for the words “a Municipal Council,
Municipal Corporation, Township Committee or Panchayat, the
words “a Local Authority” shall be substituted,

4. For Section 26, the following Section shall be substituted, namely:

“26. The Executive Officer of a Cantonment Board shall, on application
made in this behalf and on payment of such fee as may, from time to time, be
fixed by the Government, by notification in the Official Gazette, grant to the applicant
a certified copy of the extract from the assessment list of the Cantonment Board
showing the rental value of the buildings in respect of which application has been
made relating to the period specified in the application, such certified copy shall
be received as evidence of the facts stated therein in proceedings under this
Act”.

5. Section 34 shall be omitted.

6. The Schedule shall be omitted.